IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP-112(ND)/2012

IN THE MATTER OF:

Rupak Gupta & Anr.

... Applicant/petitioners

Vs.

Banaras House Pvt. Ltd.

Respondent

Order under Section 397/398 of the Companies Act

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner :

Ms. Ritu Bhalla, Mr. Yajur Mittal,

Ms. Sanjana Sharma, Advocates

For the Respondent No. 2(a)

Mr. Vijendra Ganda, Sr. Adv. With

Mr. A. Bhandari, Ms. Gauri Rishi,

Advocates.

For the Respondent No. 4(a)-4(f):

Mr. L.K. Bhushan, Mr. Anirudh Arun Kumar,

Advocates

ORDER

Due to paucity of time, matter is adjourned to 26th July, 2017.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

24.07.2017 V. Sethi